

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 86 OF 2017**

**Dated: 5<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**M. P. Power Management Co. Ltd.**

**.... Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Manoj Dubey

Counsel for the Respondent(s) : Ms. Ranjitha Ramachandran for R-2

Mr. Rajiv Srivastava

Ms. Garima Srivastava

Ms. Gargi Srivastava for R-24

**ORDER**

Learned counsel for the appellant states that the appellant does not wish to file rejoinder and he will file written submissions at the time of hearing of the appeal.

Pleadings are treated to be complete. List the matter for hearing on **06.08.2018.**

**(Justice N. K. Patil)  
Judicial Member**

**(I.J. Kapoor)  
Technical Member**